Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 19.04.2012

The meeting No.02/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 19.04.2012 in Room No.108 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
4.	Shri P.P. Pasricha. FTDO	DGFT

The agenda for meeting No.02/AM-13 dated 19.04.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 2/84-ALC3/2012 **MEETING DATE**: 19.04.2012

	Case No.:2/43/84-ALC3/2011		Meet No/Date:2/84-ALC3/2012 19.04.2012	Status: Approved
	HQ File :01/84/050/00305/AM12/	RLA File :04/24/040/00214/AM12/	Lic.No/Date:0410130299	

	15.11.2011	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product		Export	Import item	Quantity
			Quantity		allowed
1.	Polyester Tyre	Cord	2,50,000	Polyester Chips (For industrial	2,72,829.075
	fabric (DIPPED)		Kgs.	yarn)	Kgs.
				Olbo Plast	2170.925 Kgs.
				V.P. Latex	16,250 Kgs.
				Spin finish oil	2250 Kgs
				Gril bond grade: 1701/6.50%	1250 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/50/84-ALC3/2011	Meet No/Date:2/84-ALC3/2012 19.04.2012	Status: Approved
HQ File :01/84/050/00394/AM12/	Lic.No/Date:0410134196 29.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyester Tyre Cord	1,70,000	Polyester Chips (For industrial	1,85,523.78
	fabric (DIPPED)	Kgs.	yarn)	Kgs.
1.			Olbo Plast (Nylon cotton weft)	1476.22 Kgs.

Latex VP 106 (wet), SRF spo	ec: 11,050 Kgs.
PS/AQ(C)-020 Isssue 1	
Spin finish oil	1530 Kgs
Gril bond grade: 1701/6 –	50 850 Kgs.
present	

	Meet No/Date:2/84-ALC3/2012 19.04.2012	Status: Approved
HQ File :01/84/050/00015/AM13/	Lic.No/Date:0610026187 07.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to fix the following ad-hoc norms as per SION H-97 and as per similar case decided by NC-VII. The import item No.2, i.e. PP Granules for lamination/coating allowed as 1.05 Kg/Kg content in the export product and import item No.1 would with 10% wastage on 98% of Basic PP Resin in export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flexible Intermediate bulk	15,00,000	PP Granules	14,14,875 Kgs (@ 98% of
	containers	Kgs.		Basic PP Resin in export
				product +10% wastage i.e.
				13,12,500 x 98% x 1.10).
			PP Granules for	1,96,875 Kgs (@ 1.05 x
			lamination/coating	1,87,500 Kg of PP for
				lamination/coating i.e. with
				5% wastage)
			U.V. Stabilizer	26,250 Kgs (@ 2% of

master batch Basic PP Resin in export
(Additive master products i.e. 13,12,500
batch containing Kgs. X 2%).
20% U.V.
Stabilizer)

MANUAL AGENDA CASES

(4)

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	Case No.25	M/s Givo Limited, Gurgaon	
	NC 02/AM-13, dt.19.04.2012	File No.01/84/50/715/AM-04/DES-V	
Ī	Ratification of input output norms in respect of Advance Authorization No. 0510117824 dated		
	12.02.2004.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION J-365, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's trousers	10,000	Pocketing 70% Polyester 30% Cotton,	5000 Meters
		Nos.	Width 58-60"	
			Waist band 70% Polyester 30%	15,000 Meters
			Cotton upto 2"	
			Waist band fusing paper	15,000 Meters
			Hook and bar steel zinc plated	Net+1% waste
			Banroll polyester upto width 1"	15,000 Meters
			Thread Polyester	35,00,000 meters

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(5)

Case No.26	M/s Exodus Exports Pvt. Limited
NC 02/AM-13, dt.19.04.2012	File No.01/84/50/331/AM-12/DES-V
Ratification of input output norms in re 22.12.2011.	spect of Advance Authorisation No. 0410131978 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished any justification and additional information in support of their proposal. The Committee has study the manufacturing process in details and did not agree with the request of applicant firm for 45% wastage. The Committee, therefore, constrained to reject the case.

RLA may take suitable consequential action accordingly.

(6)

Case No.27	M/s SRF Ltd., Tamil Nadu		
NC 02/AM-13, dt.19.04.2012	File No.01/84/50/249/AM-12/DES-V		
Ratification of input output norms against Advance Authorization No. 0410128751 dated 30.09.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Synthetic fabrics, 840	50,000	Polyester Chips	39,112.5 Kgs.
	Denier and above	Kgs.	Spin finish oil	335 Kgs.
	Polyester/Nylon		Nylon 66 Industrial yarn	15,250 Kgs.
	(Polyester 72%, Nylon		V.P. Latex	3250 Kgs
	28%)		Resorcinol	350 Kgs

Formaldehyde	500 Kgs
Bonding Agent (Grill Bond/	250 Kgs.
Vulcabond/Isobond PC45)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(7)

Case No.28	M/s SRF Ltd., Tamil Nadu	
NC 02/AM-13, dt.19.04.2012	File No.01/84/50/209/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No.0410127858 dated 08.09.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager -MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Synthetic fabric/ fabric	2,00,000	Polyester Chips	1,56,450.00
	Polyester/ Nylon fabric	Kgs.		Kgs.
	840 Denier and above		Spin finish oil	1341 Kgs.
	(Polyester 72%, Nylon		Nylon 66 Industrial yarn	61,000 Kgs.
	28%)		V.P. Latex	13,000 Kgs
			Resorcinol	1400 Kgs
			Formaldehyde	2000 Kgs
			Bonding Agent (Grill	1000 Kgs.
			Bond/Casabond/Vulcabond/	
			E.Isobond PC45)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No.29	M/s SRF Ltd., Tamil Nadu	
NC 02/AM-13, dt.19.04.2012	File No.01/84/50/210/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No.0410127859 dated 08.09.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Synthetic fabric/ fabric	10,00,000	Polyester Chips	7,82,250 Kgs.
	Polyester/ Nylon fabric	Kgs.	Spin finish oil	6705 Kgs.
	840 Denier and above		Nylon 66 Industrial yarn	3,05,000 Kgs.
	(Polyester 72%, Nylon		V.P. Latex	65,000 Kgs
	28%)		Resorcinol	7000 Kgs
			Formaldehyde	10,000 Kgs
			Bonding Agent (Grill	5000 Kgs.
			Bond/Vulcabond/Isobond	- -
			PC45)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.30	M/s SRF Ltd., Tamil Nadu	
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/211/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No.0410127860 dated 08.09.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Synthetic fabrics, 840	50,000	Polyester Chips	39,112.5 Kgs.
	Denier and above	Kgs.	Spin finish oil	335 Kgs.
	Polyester/Nylon		Nylon 66 Industrial yarn	15,250 Kgs.
	(Polyester 72%, Nylon		V.P. Latex	3250 Kgs
	28%)		Resorcinol	350 Kgs
			Formaldehyde	500 Kgs
			Bonding Agent (Grill Bond/	250 Kgs.
			Vulcabond/Isobond PC45)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(10)

Case No.31	M/s SRF Ltd., Tamil Nadu		
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/224/AM-12/DES-V		
Ratification of input output norms against Advance Authorization No.0410128354 dated 21.09.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager –MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Synthetic fabric/	65,500 Kgs.	Polyester Chips	51,237.375
	Polyester/Nylon fabric			Kgs.
	840 Denier and above		Spin finish oil	439 Kgs.
	(Polyester 72%, Nylon		Nylon 66 Industrial yarn	19,977.5 Kgs.
	28%)		V.P. Latex	4257.5 Kgs
			Resorcinol	458.5 Kgs
			Formaldehyde	655 Kgs

	Ī	Bonding	Agent	(Grill	327.5 Kgs.	7
		Bond/Vulca	bond/Isobo	nd		
		PC45)				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.32	M/s T.H.E. Makers Pvt. Ltd., New Delhi		
NC 02/AM-13, dt. 19.04.2012	File No.01/85/50/187/AM-04/DES-V		
Ratification of input output norms against Advance Authorization No.0510093295 dated 13.06.2003.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was listed for personal hearing on 19.04.2012. However, no representative (s) from applicant firm appeared for personal hearing. In view of this, Committee was decided to give last opportunity to applicant firm to present their case before NC and re-list the case for personal hearing on 17.05.2012.

(12)

Case No.33	M/s Richa & Co., New Delhi	
NC 02/AM-13, dt. 19.04.2012	File No.01/84/162/405/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.0510219429 dated 17.04.2008.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager - Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies long sleeve pintuck tufer	6300 Nos.	70% cotton 30% silk	15,435 Sq. meter
	blouse made of 70% cotton		bleached woven fabric,	(@ 2.45 sq. meter
	30% silk bleached woven		GSM-36+/-10%	per piece)
	fabric, GSM-36+/-10%			
2.	Ladies long sleeve pintuck tufer	1850 Nos.	70% cotton 30% silk	4532.5 Sq. meter
	blouse made of 70% cotton		dyed woven fabric,	(@ 2.45 sq. meter

	30% silk dyed woven fabric, GSM-36+/-10%	GSM-36+/-10%	per piece)
3.	Ladies long sleeve pintuck tufer blouse made of 70% cotton 30% silk bleached woven fabric, GSM-36+/-10%	70% cotton 30% silk bleached woven fabric, GSM-36+/-10%	, <u>,</u>

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.34	M/s Richa & Co., New Delhi		
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/111/AM-07/DES-V		
Re-fixation of input output norms against Advance Authorization No.0510183620 dated 29.05.2006.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Mr. Sharma informed the Committee that the product is in the range of extra-large size. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies jacket made of 97%	4900 Nos.	97% cotton 3% spandex	16,660 Sq.
	cotton 3% spandex denim		denim fabric, GSM-	meter
	fabric, GSM-310+/-10%		310+/-10% variation	
	variation			
2.	Ladies pant made of 97%	4300 Nos.	97% cotton 3% spandex	13,330 Sq.
	cotton 3% spandex denim		denim fabric, GSM-	meter
	fabric, GSM-310+/-10%		310+/-10% variation	
	variation			
3.	Ladies skirt made of 97%	3000 Nos.	97% cotton 3% spandex	9450 Sq. meter
	cotton 3% spandex denim		denim fabric, GSM-	_

	fabric,	GSM-310+/-10%	310+/-10% variation	
	variation			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.35	M/s Richa & Co., New Delhi	
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/088/AM-11/DES-V	
Re-fixation of input output norms against Advance Authorization No.0510266030 dated 14.06.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager - Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies top made of 100%	7020 Nos.	100% Cotton printed	11,372 Sq.
	Cotton printed woven fabric,		woven fabric, GSM-	meter
	GSM-75+/-10% Style		75+/-10%	
	No.3Z1846			
2.	Ladies top made of 100%	2800 Nos.	100% Rayon printed	4536 Sq. meter
	Rayon printed woven fabric,		woven fabric, GSM-	
	GSM-87+/-10% Style		87+/-10%	
	No.3Z1846			
3.	Girls top made of 100% Cotton	2300 Nos.	100% Cotton printed	3519 Sq. meter
	printed woven fabric, GSM-		woven fabric, GSM-	
	72+/-10% Style No.2Z1280		72+/-10%	
4.	Girls top made of 100% Cotton	1646 Nos.	100% Cotton dyed	2518.40 Sq.
	dyed woven fabric, GSM-		woven fabric, GSM-	meter

72+/-10% Style No.2Z1280 72+/-10%

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.36	M/s Gaurav International, Gurgaon	
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/145/AM-05/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510129844 dated		
22.06.2004.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager - Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls pant made of Cotton spandex	10,200	Cotton spandex denim fabric,	11,220 Sq.
	denim fabric, GSM-330+/-10%	Nos.	GSM-330+/-10% variation	meter
	variation			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.37	M/s Gaurav International, Gurgaon	
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/412/AM-03/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510070496 dated		

17.10.2002.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Dress with diaper cover for	18,950	100% Linen woven fabric,	27,288 Sq.
	new born baby made of 100%	Nos.	GSM-136+/-15%	meter
	Linen woven fabric, GSM-		variation	
	136+/-15% variation			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

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	Case No.38	M/s Niyaz Apparels, Chennai		
	NC 02/AM-13, dt. 19.04.2012	File No.01/84/162/559/AM-05/DES-V		
	Ratification of input output norms in respect of Advance Authorization No.0410059052 dated			
	29.06.2004.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to revise the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Boys pant made out of 100%	24,025	100% Polyester fabric	36,037.500 Sq.
	Polyester fabric	Nos.		meter
			100% Nylon taffeta fabric	7260 Sq. meter
			100% Polyester mesh	5820 Sq. meter
			fabric	

	65%	Cotton	35%	21,040	Sq.
	Polyeste	er fabric		meter	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.39	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi			
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/324/AM-12/DES-V			
Ratification of input output norms in respect of Advance Authorization No.0510312516 dated				
27.12.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 17.05.2012.

(19)

Case No.40	M/s Integrated Defence Products Pvt., Ltd., Kanpur		
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/54/AM-11/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0610024945 dated			
07.12.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Helmet made from Aramid	1276 Nos.	Aramid fabric, GSM-	5001.920 Sq.
	fabric (The net content Aramid		450+/-10%, width 1	meter
	fabric shal use 4466.00 Sq.		meter to 1.6 meter+/-10%	

meter	after 12% wastage)				
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

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	Case No.41	M/s. Sweta Chaudhry, Kolkata.	
	NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/303/AM-12/DES-V	
ĺ	Ratification of input output norms in respect of Advance Authorisation No.0210171452 dated		
	26.12.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 03.05.2012.

(21)

Case No.42	M/s Finproject India Pvt. Ltd., Jaipur	
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/105/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.1319935553 dated		
06.06.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Eva Sole footwear	21,101	Eva-ethylene vinyl acetate	23,844 Kgs.
		Kgs.	copolymers	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.43	M/s Bharat Silks, Bangalore			
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/372/AM-04/DES-V			
Ratification of input output norms in respect of Advance Authorization No.071007781 dated				
07.03.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no new facts have been added in the representation by the applicant firm with explaining the variation from the earlier proposal. The item of export and import are the same. In view of above, Committee is unable to finalise the norm in this case. It was, therefore, decided to maintain status quo in this case.

(23)

Case No.44	M/s Richa Global Export Pvt. Ltd.			
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/27/AM-08/DES-V			
Ratification of input output norms in respect of Advance Authorization No.0510202680 dated				
19.04.2007.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the size range is between 'S to 3XL in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's mock jacket made of 100% Polyester tricot knitted fabric, GSM- 275+/-10% variation (RIB) 100%	6050 Nos.	100% Polyester tricot knitted fabric, GSM-275+/-10% variation	5929 Kgs.
	Polyester solid knitted fabric, GSM-360+/- 10% variation		100% Polyester solid knitted fabric, GSM-360+/- 10% variation	1180 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.45	M/s Maccaferri Environmental Solution Pvt. Ltd., Pune			
NC 02/AM-13, dt. 19.04.2012	File No.01/82/50/74/AM-10/DES-V			
Ratification of input output norms in respect of Advance Authorization No.3110039295 dated				
17.07.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case with 3% wastage on item of import as per report of Technical team, who visited the unit of the applicant firm as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Paralink – ultra strong	1,04,203	High Tenacity Polyester Filament	63,843 Kgs.
	reinforcement fabric made up of	Kgs.	Yarn	
	yarn, white polymer, black		White Polymer – Linear low	42,694 Kgs.
	polymer and kavler		density Polyethylene (LLDPE)	
			Black Polymer/Master batch	667 Kgs.
			Kavler/Synthetic fibre of high	125 Kgs.
			tensile strength of armind for	
			industrial grade	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.46	M/s SRF Ltd., Tamil Nadu		
NC 02/AM-13, dt. 19.04.2012	File No.01/84/162/188/AM-12/DES-V		
Clarification on SION at S. No.62/2398 – reg.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has sought clarification that rubberized Synthetics Fabric/ belting fabric being imported for manufacturing of conveyor belting are covered under captioned licence as well as the other advance licences issued under SION application to conveyor belting.

The Committee after deliberations in consultation with representatives of technical authorities present in the meeting and in the light of written comments of Deptt. of IPP forwarded vide their U.O.No.7/2000/05-TSW, dated 15.1.2007 decided to incorporate clarification note for the SION at Srl. NO.A-1677, A-3170 and A-3171 as under:-

"The import item i.e. Synthetic Fabric/Fabric Polyester/Nylon Fabric 840 Denier and above also cover EP Belting Fabric/Rubberized Textile Fabric 840 Denier and above."

(26)

Case No.47	M/s SRF Ltd., Tamil Nadu			
NC 02/AM-13, dt. 19.04.2012	File No.01/84/50/001/AM-13/DES-V			
Ratification of input output norms in respect of Advance Authorization No.0410134195 dated				
29.02.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. V. Sridhar, Chief Manager – MLT and Mr. N.R. Sridhar, Sr. Executive - MLT present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:

S.No.	Export Product	-	Export	Import item	Quantity
			Quantity		allowed
1.	Polyester Tyre	Cord	85,000 Kgs.	Polyester Chips (For industrial	92,761.89 Kgs.
	fabric (DIPPED)			yarn)	
				Olbo Plast	738.11 Kgs.
				V.P. Latex	5525 Kgs.
				Spin finish oil	765 Kgs
				Gril bond	425 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
